

National Company Law Tribunal

Allahabad Bench

CP NO. 32/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017

NAME OF THE COMPANY: M/s Carpo Electronic Ltd & Bakers Agri/food

SECTION OF THE COMPANIES ACT/I & B CODE: 391/394 of the Companies Act of 1956 Pvt Ltd

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ADRESH TANDON	PCS	Applicant.	Adesh Tandon
2.	KULDEEP SINGH	STA	O.L.	K. Singh

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Sh. Adesh Tandon, PCS for the petitioner company. Sh. Kuldeep Singh, proxy for OL representing the Central Government.

In the present matter a report from the Additional Commissioner, Income Tax, Kanpur is received by its communication dated 08.12.2017 in respect of the companies. A copy of this report be provided to the counsel for the applicant with a liberty to file a formal comment to such report, specifically from para 8 to 10 of the report and keeping in view of this no objection is received from the Income Tax Department with certain observations that amalgamated company would not be entitled to set of unabsorbed depreciation and to brought forward losses of their amalgamating company i.e. Carpo Electronic Ltd. Hence, we are of the view that an appropriate order can be passed after hearing the counsel for the Income Tax Department.

The matter to be listed on 10th January, 2

Dated:21.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

H.P. Chaturvedi,
Member (Judicial)